

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

PRINCIPAL BENCH : COURT-I

CP-286/2016

In the matter of :

Hari Pravat Reality (P) Ltd

...PETITIONER

Vs.

Govt. of National Capital Territory of Delhi

..RESPONDENT

SECTION :

Under Section 391-394

Order delivered on 06.8.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)

For the Petitioner : Mr. Kabir Diwan, Self

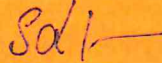
For the Respondent :

For the Intervener : Mr. Akshay Joshi, Advocate for Mr. Amish Tandon, Advocate for O.L.

ORDER

Ld. Counsel for the petitioner is present. Application in CA No.39/PB/2018 has been filed on behalf of the applicants under Rule 11 of the NCLT Rules, 2016.

Heard. Order is reserved in the application.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit